

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 50329 of 2018

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-432-17-18 dated 29.12.2017 passed by the Commissioner CGST & CX (Appeal), Manik Bagh Palace, Post Box No. 10-Indore-M.P.)

Pegasus Custom House Agency Pvt. Ltd.

..... Appellant

VERSUS

**Commissioner (Appeal) CGST-CX-
Indore-MP**

.....Respondent

APPEARANCE:

None for the Appellant

Dr. Radhe Tallo, Authorized Representative for the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50542/2023

DATE OF HEARING: 21 April, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**